

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 173 of 2014 &  
I.A. No. 283 of 2014**

**Dated : 3<sup>rd</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Abhijeet MADC Nagpur Energy Pvt. Ltd. ... Appellant(s)  
Versus  
Maharashtra Airport Development Co. Ltd. .... Respondent(s)  
& Ors.**

**Counsel for the Appellant(s) : Mr. Harsh Makhija**

**Counsel for the Respondent(s) : Mr. Ravi Prakash  
Mr. Varun Pathak  
Mr. Nitin Gupta**

**Mr. Buddy A. Ranganadhan  
for R.2**

**ORDER**

It is noticed that the necessary parties – MSEDCL and other Consumers have not been impleaded in this matter, even though they were parties before the State Commission.

Therefore, the learned counsel for the Appellant seeks some time for taking steps to implead those parties. Accordingly, the time is granted.

Post the matter on **13.10.2014.**

**(Rakesh Nath)  
Technical Member**

ts/js

**(Justice M. Karpaga Vinayagam)  
Chairperson**